

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH, (COURT-II)

Item No. 224
(IB)-894(ND)2019
IA/4130/2020 IA/1610/2020

IN THE MATTER OF:

Ram Niwas & Sons ... **Applicant/Petitioner**

Versus

M/s. Palm Developers Pvt. Ltd. ... **Respondent**

Under Section: 9 of IBC, 2016

Order delivered on 19.01.2021

CORAM:

SHRI. ABNI RANJAN KUMAR SINHA, **SHRI. L. N. GUPTA,**
HON'BLE MEMBER (J) **HON'BLE MEMBER (T)**

PRESENTS:

For Applicant : Adv. Arun Kathpalia, Adv. Atul Sharma,
Adv. Arveena Sharma & Adv. Kamal Gupta,
Mr. Abhijeet Sinha, Adv, Mr. Raghavendra
Mohan Bajaj, Adv., Mr. Nikhil Bamal, Adv.
Mr. Avi Srivastava, Adv.in IA 1610 of 2020

ORDER

IA/4130/2020: After some arguments, Ld. Counsel appearing for the Applicant seeks adjournment for filing the Agreements, by which the loan was assigned to the petitioner. List the matter on 27.01.2021.

IA/1610/2020: In course of arguments, Ld. Counsel appearing for the Applicant Mr. Abhijeet Sinha sought an adjournment to file an appropriate application to make necessary correction/amendment in the Applications. On his request, list the matter on 27.01.2021. In the meantime, the Applicant is well-advised to file the documents within two days from today.

- Sd -

(L. N. GUPTA)
MEMBER (T)

- Sd -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)